

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 122**  
**(IB)-190(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Pvt. Ltd. .... Applicant/Petitioner  
v.  
Sachet Infrastructure Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 16.03.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

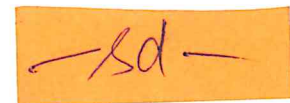
**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	Mr. Sanjay Bhatt & Ms. Niharika Sharma, Adv.
For the Petitioner	Mr. Apoorv Agarwal
For the EARCL	Mr. Atul Sharma & Mr. Shanshank Lal, Adv.
For the Corporate Debtor	Mr. Apoo Agarwal, Ms. Megha Chaubey & Ms. Chandni Aggarwal, Adv.

**ORDER**

List on 31.03.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**